

Sixteenth Series. Vol. XXI No. 18

Friday, December 09,2016

Agrahayana 18, 1038 (Saka)

LOK SABHA DEBATES
(English Version)

Tenth Session
(Sixteenth Lok Sabha)



(Vol. XXI contains Nos.11 to20)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General**Lok Sabha**

Mamta Kemwal

Joint Secretary

Amar Singh

Director

Nalin Kumar

Joint Director

Aparna Srivastava

Editor**© 2016 Lok Sabha Secretariat**

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

This English Version has been translated with the help of AI based software application and reasonable efforts have been made to provide an accurate translation. However, if any questions arise related to the accuracy of the translated text, Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

CONTENTS

**Sixteenth Series, Vol. XXI, Tenth Session, 2016/1938 (Saka)
No. 18, Friday, December 09, 2016/Agrahayana 18, 1938 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
WELCOME TO PARLIAMENTARY DELEGATION FROM VIETNAM	8
REFERENCE BY THE SPEAKER	8
Homage to Martyrs of Terrorist Attack on Parliament House on 13 th December 2001	
ORAL ANSWERS TO QUESTIONS	11
Starred Question No. 341	
WRITTEN ANSWERS TO QUESTIONS	<u>13</u>
Starred Question Nos. 342 to 360	
Unstarred Question Nos. 3911 to 4140	

PAPERS LAID ON THE TABLE	16
COMMITTEE ON ESTIMATES	34
20 th and 21 st Reports	
COMMITTEE ON PETITIONS	35
20 th to 24 th Reports	
COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE	37
6 th Report	
STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS	37
29 th and 30 th Reports	
STATEMENT BY MINISTER	38
Status of implementation of the recommendations contained in the 29 th Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and DIPAM, Ministry of Finance	
BUSINESS OF THE HOUSE	39
MOTION RE: 37TH REPORT OF BUSINESS ADVISORY COMMITTEE	46
MOTION RE: SUSPENSION OF MEMBER	47
NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION AND RESEARCH (SECOND AMENDMENT) BILL, 2016	48

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, December 09, 2016/Agrahayana 18, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

**WELCOME TO PARLIAMENTARY DELEGATION FROM
VIETNAM**

[English]

HON. SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf I have great pleasure in welcoming Her Excellency Mrs. Nguyen Thi Kim Ngan, President of the National Assembly of the Socialist Republic of Vietnam and the Members of the Parliamentary Delegation from Vietnam who are on a visit to India as our honoured guests.

They arrived in Delhi on Thursday, 8 December, 2016 and are now seated in the Special Box.

Hon. Members, India-Vietnam relations are characterized by close friendship, cooperation and understanding. We share commonality of cultural history and values. I am sure that this visit will further contribute in strengthening the bonds between our two countries.

We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to the Parliament, the Government and the friendly people of the Socialist Republic of Vietnam.

11.02 hours**REFERENCE BY THE SPEAKER****Homage to Martyrs of Terrorist Attack on Parliament House on 13th
December 2001***[Translation]*

HON. SPEAKER: Hon. Members, with utmost anguish we recall the tragic incident when the pride of our democratic system, the Parliament of India, was targeted by a terrorist attack on 13 December 2001.

This cowardly attack was foiled by our alert and brave security forces guarding the Parliament Complex. Five security personnel of Delhi Police, Sarvashri Nanak Chand, Ram Pal, Om Prakash, Bijender Singh and Ghan Shyam, one-woman Constable of Central Reserve Police Force Smt. Kamlesh Kumari and two Security Assistants of the Parliament Security Service Shri Jagdish Prasad Yadav and Shri Matbar Singh Negi achieved martyrdom while valiantly thwarting the attack. One official Shri Des Raj was also martyred in the terrorist attack.

The House pays homage to our brave security personnel who made the supreme sacrifice while defending the Parliament during the terrorist attack on 13 December 2001 and expresses its solidarity with their families.

On this occasion, let us reiterate our resolve to combat this menace of terrorism and reaffirm our pledge to protect the unity, integrity and sovereignty of our motherland.

Now this House will stand in silence for a short while in respect to the departed souls.

11.05 hours

(The Members then stood in silence for a short while.)

[Translation]

... (*Interruptions*)

HON. SPEAKER: Question Hour.

... (*Interruptions*)

[English]

HON. SPEAKER: I will allow you also.

... (*Interruptions*)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker...(*Interruptions*)

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Madam, the President has made a very harsh remark on opposition yesterday...(*Interruptions*)

[English]

HON. SPEAKER: If you all do something like this, then I will have to start the Question Hour.

... (*Interruptions*)

[Translation]

HON. SPEAKER: What is this happening?

... (*Interruptions*)

HON. SPEAKER: If you all speak together; I will not understand anything.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Madam Speaker, it is my request that ... (*Interruptions*)

HON. SPEAKER: Who should I listen to?

... (*Interruptions*)

HON. SPEAKER: I will listen to both of you, but if everyone will speak over each other, then I will not be able to listen to anyone.

... (*Interruptions*)

SHRI PRAHLAD SINGH PATEL (DAMOH): You have hijacked the House....(*Interruptions*) You have calmed down now on the instructions of the President... (*Interruptions*) You have wasted 15 days....(*Interruptions*)

HON. SPEAKER: I am not able to listen to anyone.

... (*Interruptions*)

HON. SPEAKER: Please, all of you calm down. I am sorry.

... (*Interruptions*)

[*English*]

HON. SPEAKER: Please do not do this.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.07 hours

The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.

11.30 hours*[English]*

*The Lok Sabha re-assembled at Thirty Minutes past
Eleven of the Clock.*

(Hon. Speaker *in the Chair*)

... (*Interruptions*)

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 341. *[Translation]* Shri Kapil Moreshwar Patil.

... (*Interruptions*)

... (*Interruptions*)

SHRI RAJENDRA AGRAWAL (MEERUT): They should apologise to this House and the nation. ...(*Interruptions*)

[English]

HON. SPEAKER: Meenakashi ji, I will allow you also. Let me first hear Shri Kharge ji and then I will allow you.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): We have been continuously asking and requesting for discussion... (*Interruptions*) We are ready for discussion on this demonetization issue and its repercussion ...(*Interruptions*) *[Translation]* We are ready to discuss about the problems people are facing, about the people who are suffering because of this. ...(*Interruptions*) There should be a discussion now, right at this moment, this is what we want. ...(*Interruptions*) We are ready to discuss it right now. ...(*Interruptions*)

[Translation]

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Hon. Speaker, the manner in which our Leader of Opposition is behaving in this House after the President's yesterday's remarks, he should apologise to the whole nation. I want to read it out... *(Interruptions)* [English] After the statement which has come from the hon. President of India that disruption cannot be allowed in the Parliament, if you want to do *dharna*,... *(Interruptions)* then Jantar Mantar is available for you, or at any other place where you can do *dharna*... *(Interruptions)*

[Translation]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Hon. Speaker, Hon. Leader of Opposition who is saying that they are ready for discussion now, they have wasted 16 days of the House. Hon. President had to say that that was not the right way. When the majority of the Members want to participate in the discussion in the House, all these people from Congress, Communist, Trinamool are causing disruptions. ...*(Interruptions)* They should apologise to the people of the nation. First, they should apologise to the people of the nation. ...*(Interruptions)* They should apologise as to why they wasted the money and time of the people of the nation....*(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 342 to 360

Unstarred Question Nos. 3911 to 4140

*** For Questions, please refer to Master copy of English version, placed in Library. You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.32 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours*[English]*

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Shrimati P.K. Sreemathi Teacher, Sarvashri Kodikunnil Suresh, JaiPrakash Narayan Yadav, Jitendra Chaudhary, Prof. Saugata Roy, Sarvashri P. Karunakaran, N.K. Premachandran, Sudip Bandyopadhyay and P.K. Biju on demonetization of currency notes.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (Interruptions)

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2014-2015.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5782/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2015-2016.

[Placed in Library, See No. LT 5783/16/16]

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): On behalf of Shri Shripad Yesso Naik, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2015-2016, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2015-2016.

[Placed in Library, See No. LT 5784/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2015-2016.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5785/16/16]

(b) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2015-2016.

09.12.2016

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5786/16/16]

(2) A copy of the 49th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 30.09.2016.

[Placed in Library, See No. LT 5787/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5788/16/16]

(4) A copy of the Notification No. IRDA/IAC/6/118/2016 (Hindi and English versions) published in Gazette of India dated 9th May, 2016 appointing two members, mentioned therein, as Members of the Insurance Advisory Committee with effect from the date of notification in addition to the 23 members as appointed earlier issued under subsection (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 5789/16/16]

(5) A copy of the Notification No. S.O.3065(E) (Hindi and English versions) published in Gazette of India dated 26th September, 2016 regarding change in jurisdiction of Debts Recovery Tribunals 1, 2 & 3 at

09.12.2016

Mumbai and DRT Pune issued under sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

[Placed in Library, See No. LT 5790/16/16]

(6) A copy of the Pension Fund Regulatory and Development Authority (Pension Fund) (First Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 8th September, 2016 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

[Placed in Library, See No. LT 5791/16/16]

(7) A copy of the Income-tax (29th Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. S.O.3399(E) in Gazette of India dated 7th November, 2016 under section 296 of the Income Tax Act, 1961.

[Placed in Library, See No. LT 5792/16/16]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-

(i) The Place of Provision of Services (Amendment) Rules, 2016 published in Notification No. G.S.R.1055(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum.

(ii) G.S.R.1056(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.

(iii) The Service Tax (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R.1057(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum.

09.12.2016

(iv) G.S.R.1058(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax dated 20th June, 2012.

(v) G.S.R.1082(E) in Gazette of India dated 22nd November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 20/2014-Service Tax dated 16th September, 2014.

[Placed in Library, See No. LT 5793/16/16]

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.1084(E) published in Gazette of India dated 23rd November, 2016 together with an explanatory memorandum seeking to impose safeguard duty on imports of “Hot Rolled flat sheets and plates of alloy or non-alloy steel having nominal thickness less than or equal to 150mm and nominal width of greater than or equal to 600mm” for a period of two years and six months at specified rates, when imported at a price below the specified import price, pursuant to the final findings of investigations conducted by the Director General of Safeguards. However, the said safeguard duty shall not apply to imports of subject goods from developing countries except People’s Republic of China, Ukraine and Indonesia.

(ii) G.S.R.1039(E) published in Gazette of India dated 2nd November, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of „Wire Rod of alloy or Non-Alloy Steel for a period of six months

in the manner prescribed, pursuant to the preliminary finding of the Designated Authority, Director General of Anti-dumping and Allied Duties.

(iii) G.S.R.1054(E) published in Gazette of India dated 9th November, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty at modified rates, on the imports 4, 4 Diamino Stilbene 2, 2 Disulphonic Acid, originating in, or exported from People's Republic of China, upto and inclusive of 22nd January, 2019 in pursuance of Mid-term review conducted by Directorate General of Anti-Dumping and Allied Duties.

[Placed in Library, See No. LT 5794/16/16]

(10) A copy of the Notification No. G.S.R.956(E) (Hindi and English versions) published in Gazette of India dated 5th October, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 157/1990-Cus., dated 28th March, 1990 under section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 5795/16/16]

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): On behalf of Shri Faggan Singh Kulaste, I beg to lay on the Table:-

09.12.2016

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5796/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5797/16/16]

(3) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) (Seventh Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 11-109/Reg/Harmoniztn/2014 in Gazette of India dated 8th September, 2016 under Section 93 of the Food Safety and tandards Act, 2006.

[Placed in Library, See No. LT 5798/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5799/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5800/16/16]

(6) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

[Placed in Library, See No. LT 5801/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2015-2016.

[Placed in Library, See No. LT 5802/16/16]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2015-2016.

[Placed in Library, See No. LT 5803/16/16]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2015- 2016.

[Placed in Library, See No. LT 5804/16/16]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2015-2016.

[Placed in Library, See No. LT 5805/16/16]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2015- 2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2015-2016.

[Placed in Library, See No. LT 5806/16/16]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5807/16/16]

(13) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 897(E) in Gazette of India dated 21st September, 2016 under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 5808/16/16]

... (*Interruptions*)

12.02 hours

(At this stage, Shri K.C. Venugopal, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 5809/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5810/16/16]

09.12.2016

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5811/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5812/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2015- 2016.

[Placed in Library, See No. LT 5813/16/16]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Pratchi (India) Trust, Delhi, for the year 2015-2016, alongwith Audited Accounts.

09.12.2016

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5814/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5815/16/16]

(8) A copy of the Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. .S.R.644(E) in Gazette of India dated 19th August, 2015 under section 27 of the Depositories Act, 1996.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 5816/16/16]

(10) A copy of the Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.645(E) in Gazette of India dated 19th August, 2015 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.

09.12.2016

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 5817/16/16]

(12) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 5818/16/16]

(13) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 5819/16/16]

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

(i) The Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and officers) Amendment Rules, 2016 published in Notification No. G.S.R.853(E) in Gazette of India dated 5th September, 2016.

(ii) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 published in Notification No. G.S.R.854(E) in Gazette of India dated 5th September, 2016.

[Placed in Library, See No. LT 5820/16/16]

09.12.2016

(15) A copy of the Notification No. G.S.R.1074(E) (Hindi and English versions) published in Gazette of India dated 17th November, 2016, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library, See No. LT 5821/16/16]

(16) A copy of the Senior Citizens' Welfare Fund (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.981(E) in Gazette of India dated 17th October, 2016 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.

[Placed in Library, See No. LT 5822/16/16]

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

(i) The Senior Citizen Savings Scheme (Amendment) Rules, 2016

published in Notification No. G.S.R.938(E) in Gazette of India dated 3rd October, 2016.

(ii) The Sukanya Samriddhi Account (Amendment) Rules, 2016 published in Notification No. G.S.R.939(E) in Gazette of India dated 3rd October, 2016.

(iii) The Post Office Time Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.941(E) in Gazette of India dated 3rd October, 2016.

(iv) The Post Office (Monthly Income Account) Amendment Rules, 2016 published in Notification No. G.S.R.942(E) in Gazette of India dated 3rd October, 2016.

(v) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.943(E) in Gazette of India dated 3rd October, 2016.

(vi) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2016 published in Notification No. G.S.R.944(E) in Gazette of India dated 3rd October, 2016.

(vii) The Kisan Vikas Patra (Amendment) Rules, 2016 published in Notification No. G.S.R.945(E) in Gazette of India dated 3rd October, 2016.

[Placed in Library, See No. LT 5823/16/16]

(18) A copy of the Notification No. G.S.R.940(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2016, notifying that the subscriptions made to the fund on or after the 1st day of October, 2016 and the balances at the credit of the subscriber shall bear interest at the rate of 8.0 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.

[Placed in Library, See No. LT 5824/16/16]

... (*Interruptions*)

HON. SPEAKER: Item No. 7, Shri Jagat Prakash Nadda. [Translation]
Today, you are representing everyone.

... (*Interruptions*)

09.12.2016

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): On behalf of Shrimati Anupriya Patel, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2015-2016, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2015-2016.

[Placed in Library, See No. LT 5825/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2015-2016.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5826/16/16]

(b) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2015-2016.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5827/16/16]

(c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2015-2016.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5828/16/16]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2015-2016.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2015-2016.

[Placed in Library, See No. LT 5829/16/16]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Vignyan Industries Limited for the year 2016-2017.

[Placed in Library, See No. LT 5830/16/16]

... (*Interruptions*)

12.0 1 ½ hours**COMMITTEE ON ESTIMATES**20th and 21st Reports*[Translation]*

DR. MURLI MANOHAR JOSHI (KANPUR): Madam, I beg to lay the following Reports (Hindi and English versions) of Committee on Estimates (2016-17):-

(1) Twentieth Report of the Committee on the subject 'Ex-Servicemen Contributory Health Scheme' pertaining to the Ministry of Defence (Department of Ex-Servicemen Welfare).

(2) Twenty-first Report of the Committee on the subject 'Structural Changes in Budget' pertaining to the Ministry of Finance (Department of Economic Affairs)...*(Interruptions)*

... *(Interruptions)*

12.02 hours**COMMITTEE ON PETITIONS**20th to 24th Reports

[Translation]

SHRI BHAGAT SINGH KOSHYARI (NAINITAL - UDHAM SINGH NAGAR): Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twentieth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their Seventh Report on the Representation received from Sarvashri Javed Pandit and Harish regarding implementation of wage revision in the Centaur Lake View Hotel Srinagar/Hotel Corporation of India (HCI), Delhi.
- (2) Twenty-first Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their Eighth Report on the Representation received from Shri Saurabh Kumar regarding employment in CCSO/SAIL, Dhanbad on compassionate grounds.
- (3) Twenty-second Report on the Representation of Shri Ghanshyam Bairwa forwarded by Shri Om Birla, M.P., Lok Sabha and Smt. Meenakshi Borkar regarding non-payment of arrears of pension and full salary to the employees/retired employees of Instrumentation Limited, Kota.
- (4) Twenty-third Report on the Petition of Sarvashri Lakhan Turi and Mahendra Prasad Kushwaha, presented by Shri Nishikant

Dubey, M.P., Lok Sabha regarding opening up of a new All India Institute of Medical Sciences (AIIMS) at Deoghar, Jharkhand.

- (5) Twenty-fourth Report on the Representation of Shri Sapan Kumar Ghosal regarding amendment to the Contract Labour (Regulation and Abolition) Act, 1970 governing the working conditions of Contract Labourers.

12.02 ½ hours*[English]***COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS
OF THE HOUSE****6th Report**

SHRI NABA KUMAR SARNIA (KOKRAJHAR): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

... (*Interruptions*)

12.03hours*[English]***STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS****29th and 30th Reports**

DR. KULMANI SAMAL (JAGATSINGHPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-ninth Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report (16th Lok Sabha) on 'Demands for Grants 2016-17' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Thirtieth Report on Action Taken by the Government on the recommendations contained in the Twenty-fourth Report (16th Lok Sabha) on the subject 'Cluster Development Programme for Pharma Sector (CDP-PS)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

... (*Interruptions*)

12.03 ½ hours**STATEMENT BY MINISTER**

Status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and DIPAM, Ministry of Finance*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Finance on Demands for Grants (2016- 17), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and DIPAM), Ministry of Finance.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 5831/16/16.

12.04 hours**BUSINESS OF THE HOUSE**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I beg to make a statement regarding Government Business for the remaining part of the session.

1. Consideration of any items of Government Business carried over from today's order paper consisting of:-
 - (a) The Maternity Benefit (Amendment) Bill, 2016 as passed by Rajya Sabha
 - (b) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016, and The Mental Healthcare Bill, 2016, as passed by Rajya Sabha.
2. Consideration and passing of the Surrogacy (Regulation) Bill, 2016.
3. Consideration and passing of the following Bills after they are passed by Rajya Sabha:-
 - (a) The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014.
 - (b) The Rights of Persons with Disabilities Bill, 2014.
4. Consideration and agreeing to the amendments made by Rajya Sabha in the Enemy Property (Amendment and Validation) Bill, 2016 as passed by Lok Sabha and as reported by Select Committee of Rajya Sabha, after it is passed by Rajya Sabha – To replace an ordinance.
5. Consideration and passing of the National Institutes of Technology, Science Education and Research Bill, 2016.

... (*Interruptions*)

09.12.2016

HON. SPEAKER: Submissions will be laid on the Table of the House.

[Translation]

***SHRIMATI JAYSHREEBEN PATEL (MEHSANA):** Madam, the following matters may please be included in the next week's business:—

1. Stoppages at ABCD railway stations in Gujarat have been cancelled. They should be reinstated. All trains should have a stoppage at Mehsana, which is the district headquarters junction railway station.
2. It is Government's old rail policy to link national capital Delhi with States' capitals. Gandhinagar is the cooperative city of Gujarat, hence under the above policy; a Rajdhani train from Gandhinagar to Delhi should be introduced.

***SHRI HARISHCHANDRA CHAVAN (DINDORI):** Madam, the following matters may be added to the next week's business:—

1. Maharashtra has 48 small ports, Out of those, at two ports i.e. Jawaharlal Nehru and Mumbai Port, security arrangements are made by the Central Industrial Security Force, but at other ports security arrangements are provided by Coast Guard, Maharashtra Maritime Board and Navy. The security arrangements are not good at these small ports due to which terrorists can enter the country anytime. The terrorists who carried out the bomb blasts on 26/11/2008 entered India through these small ports and executed the attack. The police, navy, and coast guard have inspected 441 landing points, and information has been received through intelligence agencies that security at these ports is not being adequately maintained. There are 128 points in the country where there is no security arrangement, and there is no CCTV or thermal cameras installed at these locations.

* Laid on the Table.

It is requested through the House that attention should be paid to security arrangements at these ports of the country so that the terrorists could not enter the country through these routes and coordination work among the agencies engaged in security should be included in the proceedings of the House in the next week.

2. During the financial year 2003, the Union Government had launched a scheme to provide financial assistance of Rs. 10 thousand per house for repair of houses in rural areas of the country. The scheme was meant for those living below the poverty line. With the help of this scheme, houses were improved to some extent by making slight changes in many 'Kuccha' houses. With this financial assistance, no new houses have been constructed, but only old houses have been modified to some extent. Recently, the Hon. Prime Minister has implemented a new Pradhan Mantri Awas Yojna-Gramin, it is the vision of the Hon. Prime Minister to provide housing to all by 2020 through this scheme. In this new scheme, benefits are not being given to those BPL people who received financial assistance for getting their houses repaired in 2003. Because the amount given for the repair work was very meager, the houses that were repaired in 2003 are all in dilapidated condition now. In this regard, I request you that the people who received financial aid for repair of their houses in 2003, should also be included under the new Pradhan Mantri Awas Yojana-Gramin and necessary amendments made for this purpose should be included in the agenda of the House for the next week.

09.12.2016

***SHRI RAJEEV SATAV (HINGOLI):** Madam, the following subject should be added to the list of business for the next week:—

Discussion on conferring Bharat Ratna to Dr. Babasaheb Ambedkar's Guru Mahatma Jyotiba Phule and the first female teacher of this country Savitribai Phule's.

***SHRI GOPAL SHETTY (MUMBAI-NORTH):** Madam, please include the following two subjects in the list of business for the next week:—

1. Local trains, known as the lifeline of Mumbai, have created a serious situation in Maharashtra, with thousands of people having been killed or injured from these trains over the past few months. Matters related to taking appropriate measures to prevent accidents caused by local trains and to install door closures in the trains.
2. Matters related to providing housing for residents of slums on vacant railway land in metropolitan cities, particularly around the railway lines in Mumbai, as well as ensuring access to basic amenities like water, electricity, and roads under the ambitious scheme of our Hon. Prime Minister for providing pucca house to all by 2022.

***SHRI RAMDAS C TADAS (WARDHA):** Madam, please add the following important problems to next week's Agenda:—

1. There is a huge number of Marathas in Maharashtra who need to be given reservation, so it is requested that without making any change in the existing system of reservation made by the government, it may be considered to give separate reservation to the Maratha people in Maharashtra like other states.
2. Need for beautification and development of Keljhar and Girar Dargah situated in the religiously important area of my

* Laid on the Table.

09.12.2016

Parliamentary Constituency Wardha under the ambitious Swadesh Darshan Scheme of the Government of India, which is under the Ministry of Tourism.

***SHRI SHRIRANG APPA BARNE (MAVAL):** Madam, the following subjects should be added to the next week's list of business:—

Matheran hill stations being an eco-sensitive zone under my Parliamentary Constituency Maval, the local residents here are not allowed to carry out repair of their old houses. As a result, the people are forced to live in these old houses, hence, the residents of this area should be allowed to repair their houses.

***SHRI DEVENDRA SINGH BHOLE (AKBARPUR):** Madam, the following subjects should be included in next week's list of business:—

1. In the Ghatampur Legislative Assembly area, which falls under my parliamentary constituency of Akbarpur, there is a pressing need to establish a Kendriya Vidyalaya due to the lack of suitable educational facilities.
2. In my Parliamentary Constituency Akbarpur, there is acute shortage of drinking water, due to which the common man is facing a lot of problems. Considering the problem of drinking water, there is an urgent need to install around 500 India Mark hand pumps in this area.

* Laid on the Table.

09.12.2016

***SHRI JAY PRAKASH NARAYAN YADAV (BANKA):** Madam, the following subjects should be added to the next week's list of business:—

1. The Ganga River starts from its origin point and flows through the vast plains of Bihar. Over the years, during flood seasons, the river carries a significant amount of silt, leading to the river becoming silted in the plains of Bihar. In Bihar, the river Ganga is losing its original character. A programme needs to be chalked out to clean the silt.
2. There is a need to set up food-parks in Banka, Jamui, Munger, Lakhisarai and Bhagalpur in the state of Bihar.

***SHRI RAJESH RANJAN (MADHEPURA):** Madam, the following subject may be included in the next week's list of business:—

1. Under Samastipur division of East-Central Railway, some railway sections have been surveyed for construction of new railway line from Virpur to Vihpur, Kursaila to Bihariganj, Bihariganj to Simri Bakhtiyarpur, Saharsa to Kusheshwar Asthan, and Bihariganj to Bhimnagar via Murliganj Khurda. However, further progress on this work is moving very slowly. It is necessary to expedite this project on a war footing for public benefit. Additionally, the sleeper coach factory in Madhepura is ready but it is not yet in production. Therefore, a strict rule should be made to start the work at the said sections on a war-footing as well as to start the production in Madhepura's sleeper coach factory without delay.
2. In my parliamentary constituency of Madhepura, the Ministry of Road Transport had granted approval for the construction of an overhead bridge in Bengali Market, Saharsa, a long time ago.

* Laid on the Table.

However, the Detailed Project Report (DPR) for this overhead bridge has not yet been prepared, causing a delay in the commencement of the construction work. Therefore, strict measures should be implemented to immediately begin the construction of the proposed overhead bridge in Bengali Market, Saharsa, for public benefit.

[English]

***DR. KULMANI SAMAL (JAGATSINGHPUR):** I hereby request you to include the following subjects in the List of Business for the remaining days commencing from 14 December, 2016:-

1. Adequate provisions are to be made under Coastal Community Development Programme of Sagarmala Project to enhance the economic condition of the fishermen community in Paradip region of Odisha as this community is a backward scheduled caste community in the State.
2. Need to provide financial assistance to Odisha at the earliest to take measures for qualitative expansion of vocational training facilities in the Government sector including implementation of Odisha Skill Development Project.

* Laid on the Table.

12.06 hours

**MOTION RE: 37TH REPORT OF BUSINESS ADVISORY
COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE
AND FARMERS WELFARE AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S.
AHLUWALIA): I beg to move:

“That this House do agree with the Thirty-seventh Report of
the Business Advisory Committee presented to the House on
the 8th December, 2016.”

HON. SPEAKER: The question is:

“That this House do agree with the Thirty-seventh Report of
the Business Advisory Committee presented to the House on
the 8th December, 2016.”

The motion was adopted.

... (*Interruptions*)

12.08 hours**MOTION RE: SUSPENSION OF MEMBER**

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): I beg to move:

“That this House having taken note of the Report of the Committee to Inquire into the Improper Conduct of a Member of Lok Sabha, accepts the findings and recommendations of the Committee that Shri Bhagwant Mann, Member of Parliament has committed a highly objectionable act which is unbecoming of a Member of the House and that he may be suspended from the membership of the House for the remaining period of the current Session, i.e. the Tenth Session of the 16th Lok Sabha;

That the House resolve that Shri Bhagwant Mann, Member of Parliament may be suspended from the sittings of the House for the remaining period of the Session.”

HON. SPEAKER: The question is:

“That this House having taken note of the Report of the Committee to Inquire into the Improper Conduct of a Member of Lok Sabha, accepts the findings and recommendations of the Committee that Shri Bhagwant Mann, Member of Parliament has committed a highly objectionable act which is unbecoming of a Member of the House and that he may be suspended from the membership of the House for the remaining period of the current Session, i.e. the Tenth Session of the 16th Lok Sabha;

That the House resolve that Shri Bhagwant Mann, Member of Parliament may be suspended from the sittings of the House for the remaining period of the Session.”

The motion was adopted.

... (*Interruptions*)

12.09 hours**NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE
EDUCATION AND RESEARCH (SECOND AMENDMENT) BILL,
2016***

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI PRAKASH JAVADEKAR):** I beg to move for leave to introduce
a Bill further to amend the National Institutes of Technology, Science
Education and Research Act, 2007.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the
National Institutes of Technology, Science Education and
Research Act, 2007.”

The motion was adopted.

SHRI PRAKASH JAVADEKAR: I introduce the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section-2, dated 9.12.16.

HON. SPEAKER: Now Zero Hour.

[Translation]

what is this?

... (*Interruptions*)

HON. SPEAKER: Now, Zero Hour.

... (*Interruptions*)

HON. SPEAKER: This is not the case.

... (*Interruptions*)

HON. SPEAKER: Please, calm down.

... (*Interruptions*)

[English]

HON. SPEAKER: The House stands adjourned to meet again on Wednesday, the 14th December, 2016 at 11 a.m.

12.10 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 14, 2016 / Agrahayana 23, 1938 (Saka).*

INTERNET

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<https://sansad.in/ls>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are telecast live on Sansad TV Channel. Live telecast begins at 11 A.M. every day the Lok Sabha sits till the adjournment of the House.

©2016 By Lok Sabha Secretariat

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in
Lok Sabha (Sixteenth Edition)
